## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD.

	M.A./O.A./T.A./ 2	1989.	
	Vijayan	Pilla	_ Applicant(s).
	Vers	K V Sampel	Adv. for the Petitioner(s).
Company of the second of the s	Urvion &	India eg	Respondent(s).
		1 2 3 Should	Adv. for the Respondent(s).

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Shri Vijayan Pillai C/o.Jitendra K. Ved Railway Colony, G.L.Yard, Q.406/B Godhra.

: Applicant

## Versus

- 1. Union of India
  Represented by the
  Add.General Manager,
  Near Old Loco Shed,
  RE: Allahabad (U.P.)
- The Chief Project
   Manager, Rly.Electri fication, Pratapnagar,
   Baroda.
- 3. District Electrification
  Engineer, Western Railway (OHE)
  Gr. 42-Railway Electrification
  Rly. Yard, Pratapnagar,
  Vadodara.
- 4. District Electrical Engineer, Railway Electrification (OHE) Gr.No.64,Ujjain (M.P.)

: Respondents

Coram : Hon ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

## ORAL ORDER

25/7/1989

Per: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Heard Mrs.K.V.Sampat and Mr.N.S.Shevde, the learned advocates for the applicant and the respondents. Learned advocate for the petitioner has failed to satisfy us that this Bench has jurisdiction in the case. The impugned order dated 20.8.1988 at Annexure A-3 purporting the termination of the service of the petitioner has been issued by the authority is at Ujjain. Learned advocate for the petitioner has drawn our attention xxixxthexx to Annexure-11 without date which is issued from Prataphagar. This is only a minutes recorded on staff matters and has no direct nexus with the termination order and therefore this Tribunal has no jurisdiction to entertain it. Accordingly the case is summarily rejected for want of jurisdiction.

(P.H.Trivedi) Vice Chairman

(P.M.Joshi) Judicial Member

a.a.bhatt

## CENTRAL ADMINISTRATIVE TRIBUNAL AMMEDASAD BENCH, AMMEDASAD.

Submitted; C.A.T./Judicial Section.				
Original Petition No.: of  Deview Miscellaneous Petition No.: 93 of 1989.				
shri Vijayan Pillai Petitioner(s). Versus.				
Onion of Judia 9 os. Respondent(s).				
This application has been submitted to the Tribunal by				
shri Vyayar Pillai under Section 19 of				
The Administrative Tribunal Act, 1985. It has been scrutinised				
with reference to the points mentioned in the check list in the				
light of the provisions contained in the Administrative Tribunals				
Act, 1985 and Central Administrative Tribunals (Procedure) Rules,				
1985.				
The application has been found in order and may be given to				
concerned for fixation of date.				
The application is not been found in order for the same				
reasons indicated in the check list. The applicant may be				
advised to rectify the same within 21 days, Draft letter is				
placed below for signature.				
Application is beyond time.				
Application is within lime limit - appr To M. Anot seved - ( and ) or conditions				
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R.A./93/89 in O.A./209/89

Coram : Hon ble Mr.P.H. Trivedi

: Vice Chairman

Hon'ble Mr.P.M.Joshi

: Judicial Member

26-09-1989

Per : Hon'ble Mr.P.H. Trivedi

: Vice Chairman

The applicant has sought a review of our judgment dated 25.7.89 in OA/209/89, in which it was held that this Tribunal has no jurisdiction as the cause has arisen at Ujjain out of the territorial jurisdiction of this Bench. In the Misc. Petition seeking review the petitioner has dwelt the question of jurisdiction on the ground on which he has urged in the case in the case in which the orders referred to have been passed. The review petition is therefore, asking for an appeal against our decision which is not permissible in review proceedings. Accordingly the review petition has no merit and is rejected.

( P.H.Trivedi ) Vice Chairman

(P.M.Joshi) Judicial Member